



Government of Jammu and Kashmir
Transport Department, Civil Secretariat,
J&K.

NOTIFICATION

Jammu, the 09th February, 2026.

S.O - 32 : In exercise of the powers conferred by section 136, 138, 164-D and 213 of the Motor Vehicles Act, 1988, the Government of Jammu and Kashmir hereby publish the draft amendments in the Jammu and Kashmir Motor Vehicles Rules, 1991, as required under sub-section (1) of section 212 of the Act for the information of all persons likely to be affected thereby and notice is hereby given that the said amendments shall be taken into consideration after the expiry period of **15 days** from the date on which copies of the Official Gazette in which this notification is published, are made available to the public;

Objections or suggestions, if any, may be addressed to Secretary to Government, Transport Department, Government of Jammu and Kashmir, Civil Secretariat, Srinagar/Jammu or by e-mail at jktransport.deptt@jk.gov.in .

Objections/Suggestions, which may be received from any person with respect to the said draft amendments before the expiry of the period so specified, shall be considered by the Government.

1. In rule 306, for the words "all Motor Vehicles Inspectors", the words and sign "all Motor Vehicle Inspectors; Sub Motor Vehicle Inspectors and Assistant Motor Vehicle Inspectors" shall be substituted.
2. In rule 308, for the words "Motor Vehicle Inspector", the words "Assistant Motor Vehicle Inspector" shall be substituted.
3. In clause (e) of rule 336, for the words "Inspector of Motor Vehicles", the words "Assistant Motor Vehicle Inspector" shall be substituted.

By Order of the Government of Jammu and Kashmir,

Sd/-

(Avny Lavasa) IAS
Secretary to the Government.

No. TRPT-MVDON/3/2024-02-TPT(7398119)

Dated: 09-02-2026.

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.

3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to Hon'ble Lieutenant Governor.
6. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
7. All Commissioner/Secretaries to the Government.
8. Chief Electoral Officer, J&K.
9. Divisional Commissioner, Kashmir/Jammu.
10. Director General, J&K Institute of Management, Public Administration and Rural Development.
11. Chairperson, J&K Special Tribunal.
12. Managing Director, JKRTC.
13. Transport Commissioner, J&K.
14. Chief Executive Officer (Smart City Limited) Jammu/Kashmir.
15. All Head of the Department/Managing Directors/ Secretary, Advisory Boards.
16. All Deputy Commissioners.
17. Director Estates, Kashmir/Jammu.
18. Director, Archives, Archaeology and Museums, J&K.
19. Director, Information, J&K.
20. Director, State Motor Garages Department.
21. OSD to Hon'ble Minister, (I/C Transport).
22. Private Secretary to Hon'ble Chief Minister.
23. General Manager, Government Press, Jammu/Srinagar
24. Private Secretary to Hon'ble Deputy Chief Minister.
25. Pvt. Secretary to all the Hon'ble Ministers.
26. Private Secretary to Advisor to Hon'ble Chief Minister
27. Pvt. Secretary to Chief Secretary.
28. Pvt. Secretary to Secretary to the Government, Transport Department.
29. I/C Website, Transport Department.
30. Government Order/Stock file.



(Rajeshwar Singh Charak) JKAS
Additional Secretary to the Government,
Transport Department.